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Digital push for filing case in all high courts

By Sana Shakil | Express News Service | Published: 09th December 2017 02:19 AM |

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NEW DELHI: Filing cases will now become much easier as litigants and registered advocates will be able to do so without even going to court.

The facility called e-filing software, that was until now available only in the Supreme Court and at four high courts will soon be extended to all district and high courts of India. This facility for countrywide e-filing of cases was announced recently by the law ministry's justice department and the e-committee of the Supreme Court.

The hi-tech software also has the facility to e-sign uploaded documents. So, litigants and advocates will no longer have to spend hours in court to get certified copies of court orders. The system is expected to make the procedure case filing transparent and manipulation free. The software will also operate as an online gateway for payment

Image used for representational purpose.

0 court fee and process fee.

f There are 24 high courts and around 600 district courts in the country. But the option of e-filing is currently available only in high courts of Delhi, Bombay, Jabalpur (Madhya Pradesh) and Punjab and Haryana.

G+ Besides e-filing, the government and the judiciary are also making full use of technology to send SMSes and e-mails to litigants and advocates about progress made in the case—such as information about next date of hearing, adjournment, summons etc. This was revealed in a meeting conducted last week between senior officials of the law ministry and SC's e-committee comprising of judges of the apex court. According to the ministry, nearly 40 lakh such mails have been sent to litigants and lawyers.

2 An SMS push service has also been started by the ministry as part of the second phase of its e-courts project where litigants from rural areas without internet connectivity can send unique case number to 9766899899 and obtain case status.

The government has allocated ₹1,670 crore for the implementation of the phase two of the e-courts project, which includes complete automation workflow management in all courts. This comprises of electronic movements of records from trial courts to appeal courts, installation of video conferencing facility and recording of witness through video conferencing, and connecting all courts in the country to the National Judicial Data Grid according to officials.

At the meeting, justice department secretary Alok Srivastava said the specific targets set under the project include computerisation of all the 20,400 courts across the country; WAN and cloud connectivity in 3,500 court complexes; full installation and use of video-conferencing facility at 3,000 court complexes and 1,150 prisons.

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eGov: National eCourts Project needs sincere efforts to achieve targets, says Justice Madan B Lokur

The Phase II of the National eCourts Project has been approved with a cost of Rs 1670 crore and it aims at delivering 30 different services to the litigants through seven different platforms.

By **M Kalam** - December 10, 2017 12:59 pm



During a two day National Conference held in New Delhi on National eCourts Project, Secretary (Justice) Alok Srivastava also stressed the importance of definite timelines and better coordination at the High Court Level. (Photo: Agency)

India's ambitious National eCourts Project which aims to provide services online to litigants, lawyers and judiciary through universal computerisation of district and subordinate courts, as well as the upgradation of ICT infrastructure of the Supreme Court and the High Courts need continued sincere efforts to achieve the targets, said **Justice Madan B Lokur, the Judge-In-Charge of eCommittee.**

National eCourts Project was first approved by the **Cabinet Committee on Economic Affairs** (CCEA) in the year 2007 at the cost of Rs 441.80 crore. However, after three year in 2010, with no significant progress CCEA had to enhance the scope and budget to Rs 935 crore under Phase-I. According to Ministry of Law & Justice, majority of the activities relating to installation of hardware and software, connectivity and change management have been completed within the stipulated timeline under this phase.

In July 2015, in order to further enhance the ICT, the Phase II of the project was approved with a cost of Rs 1670 crore and duration of four years. This phase is aimed at delivering 30 different services to the litigants through seven different platforms. As per the data available on eTaal, number of electronic transactions, transacted under eCourts Project are amongst top 5 performers with number of electronic transactions being more than 40 crores but lot more needs to be done to truly achieve the target of connected courts.

During a two day **National Conference** held in New Delhi on National eCourts Project, Secretary (Justice) Alok Srivastava also stressed the importance of definite timelines and better coordination at the High Court Level.

The major objectives of the National eCourts Project is to make whole judicial system ICT enabled by putting in place adequate and modern hardware and connectivity; automation of workflow management in all courts; electronic movement of records from taluka/trial to appeal courts; installation of video conferencing (VC) facility and recording of witness through Video Conferencing; connecting all courts in the country to the **National Judicial Data Grid** (NJDG) through WAN and additional redundant connectivity; citizen centric facilities such as electronic filing, e-payment and use of mobile applications in all courts; touch screen based kiosks in each court complex, full computerisation of State and district level judicial and service academies and centres.

Specific targets set under the National eCourts Project include: computerisation of all the courts (around 20400) and DLSA and TLSC; WAN and cloud connectivity in 3500 court complexes; full Installation and use of Video Conferencing facility at 3000 Court Complexes and 1150 prisons; charting out key identified citizen services like electronic filing, daily orders, delivery of decrees, online case status in all the district courts.

During the conference, an e-Filing software developed by eCommittee, for district courts and High Courts was also launched. e-Filing software has the facility to e-sign uploaded documents. Through e-Filing software, registered advocates and registered parties or persons will be able to file their cases in the district courts.

In addition, a new version of **Case Information System CIS 3.0** is in pipeline in which various tools relating to court management, case management and judicial planning and monitoring are being added. The new version of CIS will be released and deployed soon, said NIC.

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Case Management through CIS 2.0

(Case Information system 2.0)



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Judiciary to bridge gap between courts, litigants through SMS

Team MP (/) | 9 Dec 2017 12:03 AM



New Delhi: In a major fillip to e-Courts project under the Digital India initiative, the flagship programme of Prime Minister Narendra Modi, the judiciary has started tapping the potential of technology to reduce pendency of cases.

In a new, the judiciary is using technology to bridge the gap between courts and litigants with SMS and email messages directly being sent to litigants relating to a case about date of next hearing, adjournment, summons, etc.

Like the Railways, an SMS push service has also been started by the Union Law Ministry as part of the second phase of its e-Courts project where litigants from rural areas without internet connectivity can send unique case no (CNR No) to 9766899899 and obtain case status.

The eCourts Mission Mode Project Phase II (2015-19) is a national eGovernance project for ICT enablement of district and subordinate courts of the country. It is being implemented by the Centre with a total outlay of Rs 1,670 crore.

The major objectives of the project are to make the entire judicial system ICT-enabled by putting in place adequate and modern hardware and connectivity, automation of workflow management in all courts, electronic movement of records from taluka/trial to appeal courts, installation of video conferencing facility and recording of witness through video

conferencing etc.



Mobile App to update litigants on case status, adjournments

[Pradeep Thakur](#) | TNN | Dec 8, 2017, 19:56 IST

NEW DELHI: The judiciary is using technology to bridge the gap between courts and litigants with SMS and email messages directly being sent to litigants relating to a case—on next hearing, adjournment, summons, etc. So far, nearly 40 lakh such mails have been sent to litigants and lawyers.

Like the Railways, an SMS push service has also been started by the [Union Law Ministry](#) as part of the second phase of its e-Courts project where litigants from rural areas without internet connectivity can send [unique case no](#) (CNR No) to 9766899899 and obtain case status.

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The automated mailing service was recently launched as part of the [eCourts project](#) being implemented by the [Supreme Court](#). The government has allocated Rs 1,670 crore for the implementation of the phase two of the project which includes complete automation of workflow management in all courts. This comprises of electronic movements of records from trial courts to appeal courts, installation of video conferencing facility and recording of witness through video conferencing and connecting all courts in the country to the [National Judicial Data Grid](#), according to the Union Law ministry.

The plan also is to provide citizen-centric facilities such as "electronic filing, e-payment and use of mobile applications, touch screen based kiosks in each court complex and full computerisation of State and district level judicial and service academies and centres".

The mobile app launched for the services has already had three lakh downloads, [Alok Srivastava](#), Secretary, Justice department in the Union Law ministry, said at a meeting of the eCourts committee held last week. The eCourts committee of the Supreme Court is headed by Justice Madan B Lokur.

Srivastava said the specific targets set under the project include "computerization of all the 20,400 courts across the country; WAN and cloud connectivity in 3,500 court complexes; full Installation and use of video conferencing facility at 3,000 court complexes and 1,150 prisons; charting out key identified citizen services like electronic filing, daily orders, delivery of decrees, online case status in all the district courts, etc".

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National Conference on E-Courts Project E-Filing facility launched

Delhi

Last Updated at December 9, 2017 00:20 IST

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National Conference on E-Courts Project E-Filing facility launched

The eCommittee, of the Supreme Court of India in association with the Department of Justice (DoJ) of the Government of India held a two day [National Conference](#) in New Delhi on December 2 and 3 in which all the Central Project Coordinators of various High Courts connected with the ongoing National eCourts Project along with eCommittee Members, senior officers from DoJ, NIC and many other senior Judicial officers participated. The Conference was chaired by the Honble Mr. Justice Madan B. Lokur the Judge-In-Charge of eCommittee and co-Chaired by Dr. Alok Srivastava, Secretary DoJ. The Conference focused on the progress, sharing of best practices, experiences, important issues and emerging challenges under the Project.

The eCourts Mission Mode Project (Phase I 2010-15; Phase II 2015-19) is a national eGovernance project for ICT enablement of district and subordinate courts of the country. It is being implemented by the Government of India with a total outlay of 1670 crores (Phase II). The major objectives of the Project are to make whole judicial system ICT enabled by putting in place adequate and modern hardware and connectivity; automation of workflow management in all courts; electronic movement of records from taluka/trial to appeal courts; installation of video conferencing (VC) facility and recording of witness through Video Conferencing; connecting all courts in the country to the National Judicial Data Grid (NJDG) through WAN and additional redundant connectivity; citizen centric facilities such as electronic filing, e-payment and use of mobile applications in all courts; touch screen based kiosks in each court complex, full computerisation of State and district level judicial and service academies and centres.

Specific targets set under the Project include: computerization of all the courts (around 20400) and DLSA and TLSC; WAN and cloud connectivity in 3500 court complexes; full Installation and use of Video Conferencing facility at 3000 Court Complexes and 1150 prisons; charting out key identified citizen services like electronic filing, daily orders, delivery of decrees, online case status in all the district courts etc.

The best practices of High Courts of Punjab & Haryana, Himachal Pradesh, Karnataka, Rajasthan and Andhra Pradesh were shared by the CPCs of these States during the Conference. The Honble Judge in-Charge while expressing satisfaction on the progress called for continued sincere efforts needed be made to achieve the remaining targets. Secretary (Justice) Dr. Alok Srivastava stressed the importance of definite timelines and better coordination at the High Court Level. The Secretary later launched e-Filing software developed by eCommittee, for district courts and High Courts. e-Filing software has the facility to e-sign uploaded documents. Through e-Filing software, registered advocates and registered parties or persons will be able to file their cases in the district courts. Further, a demonstration was made by NIC Pune of a new version of Case Information System CIS 3.0. In the new improved version, various tools relating to court management, case management and judicial planning and monitoring will also be shown. The new version of CIS will be released and deployed soon.

Use of National Judicial Data Grid (NJDG) for Judicial planning and monitoring, generating various statistical reports for administration and policy decisions, was demonstrated. A need was expressed that management users may be created for principal district judges as well as for portfolio judges.

Success story of recently launched mobile application (eCourts services) was shared with the participants. It was brought to the notice of all the concerns that besides advocates, institution, organizations, common litigants is using the services of mobile app successfully. The mobile app has reached close to the figure of 3 lakhs downloads.

Automated Mailing Service recently launched for the benefit of litigants and lawyers, was well applauded. It was noted that all the developments of all the cases relating to particular litigants and lawyers, are communicated by a single mail with the help of Automated Mailing Service. Apart from this,

cause list services, case status services, next dates, filing registration scrutiny and objectives are some important events where automated mails are being sent to the registered mail address to the litigants and lawyers. Within short time, the figures of events sent through mails has reached to 40 Lakhs.

SMS push service has been widely used across the country by the litigants and lawyers. This SMS service is more popular in remote areas where mobile phones without internet facility, are used by the litigants and lawyers. Similarly, SMS pull service is made operational recently. Anybody can send CNR no. to 9766899899 and in response, he would get the case status.

It was well appreciated that as per the data available on eTaal, number of electronic transactions, transacted under eCourts Project are very high and are amongst top 5 performers with number of electronic transactions being more than 40 crores.

NNK/MD

(This story has not been edited by Business Standard staff and is auto-generated from a syndicated feed.)

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National Conference on E-Courts Project

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SMS, emails bridge courts-litigants gap

Updated: Dec 9, 2017, 06:21 IST

NEW DELHI: The judiciary is using technology to bridge the gap between courts and litigants with SMS and email messages directly being sent to litigants relating to next hearing on a case, adjournments, summons, etc. So far, nearly 40 lakh such mails have been sent to litigants and lawyers.

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The plan is also to provide citizen centric facilities such as electronic filing, e-payment and use of mobile applications, touchscreen based kiosks in each court complex and full computerisation of state and district level judicial and service academies and centres. The mobile app launched for the services has already had three lakh downloads, [Alok Srivastava](#), secretary, justice department in the law ministry, said at a meeting of the eCourts committee held last week. The eCourts committee of the [Supreme Court](#) is headed by Justice Madan B Lokur.

Srivastava said the specific targets set under the project include computerisation of all the 20,400 courts across the country; WAN and cloud connectivity in 3,500 court complexes; full installation and use of video conferencing facility at 3,000 court complexes and 1,150 prisons; charting out key identified citizen services like electronic filing, daily orders, delivery of decrees, online case status in all the district courts, etc.

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Trial courts to go paperless, online facility ready for use

All documents required in a case, including affidavits, written statements, and other records can be submitted online.

INDIA ([HTTP://WWW.HINDUSTANTIMES.COM/INDIA-NEWS/](http://www.hindustantimes.com/india-news/))

Updated: Dec 10, 2017 23:00 IST



Bhadra Sinha (<http://www.hindustantimes.com/columns/bhadra-sinha>)
Hindustan Times, New Delhi

With the new software, a lawyer or litigant need not go to court and can file from a place with internet access. (File Photo)

The Supreme Court's e-committee has launched a new software to make the online filing of cases in trial courts possible, a step taken to ease the cumbersome procedure done physically and go paperless.

A significant step taken under the e-courts programme started in 2005 to digitise judicial proceedings, the new system can do away with the existing one of e-filing under which a lawyer has to first save a copy of the petition in a pen drive and then carry it to the registry to download it.

However, with the new software, a lawyer or litigant need not go to court and can file from a place with internet access.

"It happens in so many cases that litigants and lawyers do not reside in the same district where the case is being heard.

"Either they have to depend on a local lawyer or have to go there physically to file their documents. This software will not require them to stand in queues to submit their papers," an officer involved with the project told HT.

The facility would not be restricted to just petitions. All documents required in a case, including affidavits, written statements, and other records can be submitted online.

When HT contacted justice MB Lokur, the e-committee's chairman, he confirmed that the software was ready for use.

"This is the first-of-its-kind software in the country. It was launched last week after the National Informatics Centre ensured it conforms to all requirements and standards the government has fixed for such projects," he said.

Justice Lokur said the software is undergoing pilot testing in some districts.

"This will go on for a week and then would be ready for use in all district courts," he said.

By the end of this week, eight high courts that are live on the national judicial data grid can also avail of the service.

"So a lawyer in Bijnor can sit in his office and file a fresh case in the Allahabad high court," the officer said.